

Serial No. of Order	Date of Order	Order with Signature
23	8.10.93	<p>This case was placed before me in court to-day on being mentioned by Mr. B.S. Tripathy, learned counsel for the applicant. This case was filed challenging the illegal recovery of penal rent. The learned counsel for the applicant has filed a memo stating therein that the applicant has in the meantime been transferred from Cuttack and going to vacate the quarter on 11.10.93. In view of this the applicant does not want to press this case any more since no relief is sought for by the applicant in the original application and prayed for withdrawal of this case. Prayer is allowed. The case is withdrawn as not pressed. This order is passed after hearing Mr. B.S. Tripathy, learned counsel for the applicant and Mr. Ashok Misra, learned Sr, Std counsel. A copy of this order may be available to learned counsel for both sides.</p>


Member (A)